



NATIONAL COMPANY LAW TRIBUNAL
(MUMBAI BENCH)

**4th, 5th and 6th Floor, MTNL Telephone Exchange Building,
Back Bay Reclamation, Plot No. 118
GD Somani Marg, Cuffe Parade,
Mumbai - 400 005**

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F. NO. NCLT/MB/Reg./E-filing/2022/ 6376

Date: 28.04.2022

NOTICE

In terms of Rule 28 (2) of NCLT Rules 2016, attention is invited, where in it has been provided that on Scrutiny, if an application is found to be defective, after notice to the party, the same shall be returned for compliance. If the defects are not complied within 7 days, the Registrar may pass appropriate orders.

On scrutiny of Petitions/Applications received by this Tribunal under various sections of IBC 2016 and Companies Act 2013, it has been found that certain defects were raised by the Registry as per the list of "Common Objections" that were published in the website of NCLT.

In spite of the list of "Common Objections" published in NCLT website for rectification of defects, the same has not been complied with within the due period. In view of this Notice is hereby given to all concerned parties in accordance with Rule 28 (2) of NCLT Rules 2016, to rectify the defects within a period of 7 Working days from the date of publication of this Notice, failing which all such Petitions/Applications will be placed before the Registrar for passing appropriate orders in terms of Rule 28(3) and in terms of Rule 28(4) of NCLT Rules 2016, "where the party fails to take any step for the removal of the defect within the time fixed for the same.....decline to register the pleading or document".

This issues with the approval of competent authority of NCLT. A list of such cases is published herewith.


(Ramakant Kar)
Joint Registrar

Copy to:

1. P.S to Hon'ble HOD, NCLT Mumbai Bench
2. P.S to all Hon'ble Members, NCLT Mumbai Bench
3. All Court Officer of NCLT Mumbai Bench
4. DR/AR and Scrutiny Team
5. Registrar, NCLT New Delhi/ NCLT Website/ Notice Board